

Date	Office Report	Orders
		<p>18-7-93</p> <p>CA-1396/90</p> <p>Present :- Sh.Rishikesh, counsel for the applicant.</p> <p>None for the respondents.</p> <p>Learned counsel for the applicant submits that he could not contact his client in person, however, he has discussed with applicant's brother. It appears that he did not make any representation to the concerned authority so far. In so far as transfer claim is concerned. He submits, that it would serve the ends of justice, if a direction be issued to the applicant to make a representation to the competent authority.</p> <p>In the facts and circumstances of the case, the O.A can be disposed of with the following directions:-</p> <p>The applicant has been transferred from Guna to Port Blair, therefore, for any transfer claim, he should make a representation at the office of Port Blair as he has been relieved from Guna Office. Therefore, the applicant is directed to make representation to the Port Blair office or any competent authority within a period of one month from from the date of receipt of this order for reimbursement of his transfer claim and the same be considered by the Authority concerned. Hence the OA is accordingly, disposed of with the above directions.</p> <p style="text-align: right;"><i>B.S.Hegde</i> (B.S.HEGDE) MEMBER(J)</p> <p>S.K.</p>